

Pawan Kumar

Mobile : 9810156894

Advocate

D-549/82

Office : 516, Western Wing, Tis Hazari Courts, Delhi-110054

E-mail : advocateravibassi@yahoo.co.in

To

Dated: 13-12-2016

1. The Regional director (Northern Region)
Ministry of Corporate Affairs, Govt. of India,
Paryavaran Bhawan, Lodhi Road, New Delhi.

2. The Official Liquidator,
8th Floor, Lok Nayak Bhawan,
Khan Market, New Delhi-110001

3. The Registrar of Companies,
NCT of Delhi and Haryana,
4th Floor, IFCI Tower,
61, Nehru Place, New Delhi-110019

Subject: Company Petition no. 882 / 2016 in the matter of Scheme of Amalgamation u/s 391/ 394 of Companies Act of Aleron Builders & Constructions Pvt. Ltd. & Ors. with Atherol Builders & Developers Pvt. Ltd. (Next Date of Hearing: 10.03.2017)

Sirs,

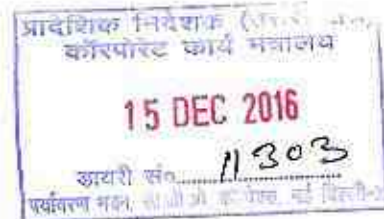
The Hon'ble High Court of Delhi vide its order dated 21st September, 2016 had directed the Petitioner Companies, OL and Ministry of Corporate Affairs to upload the notice of hearing on their respective websites.

In compliance of the orders passed by the Hon'ble Court, we are supplying the copy of advertisement published in newspaper Business Standard (in English) Delhi Edition and Veer Arjun (in Hindi) Delhi Edition.

You are requested to kindly upload the above on official website in terms of order dated 21st September 2016.

Pawan

(PAWAN KUMAR, ADVOCATE)
Counsel for the Petitioner Companies,
Chamber no. 516, Western Wing,
Tis Hazari Courts, Delhi-110054.
Mobile No. 9810156894



Ecl.: As above.

/

**IN THE HIGH COURT OF DELHI AT NEW DELHI
(COMPANY JURISDICTION)
COMPANY PETITION NO. 882 OF 2016**

**IN THE MATTER OF:
SECTIONS 391 AND 394 OF THE COMPANIES ACT, 1956
AND
IN THE MATTER OF THE SCHEME OF ARRANGEMENT BETWEEN:**

Aleron Builders & Constructions Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

.....Petitioner No. 1 / 1st Transferor Company

and

Aeval Estates Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

.... Petitioner No. 2 / 2nd Transferor Company

and

Cascata Builders & Constructions Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

.... Petitioner No. 3 /3rd Transferor Company

and

Demeta Estates Developers Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... Petitioner No. 4 /4th Transferor Company

and

Hora Realtors Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... Petitioner No. 5 /5th Transferor Company

and

Sawan

2

Hubert Builders & Developers Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... **Petitioner No. 6 /6th Transferor Company**

and

Philia Estates Developers Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... **Petitioner No. 7 /7th Transferor Company**

and

Rupavidhya Real Estate Developers Private Ltd., a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... **Petitioner No. 8 /8th Transferor Company**

with

Atherol Builders & Developers Private Limited, a Company incorporated under the Companies Act, 1956 and having its registered office at Property No. 206-207, Hari Sadan, 4637 /20, Ansari Road, Darya Ganj, New Delhi-110002.

..... **Petitioner No. 9 / Transferee Company**

NOTICE OF PETITION

A Petition under Section 391 to 394 of the Companies Act, 1956, for sanctioning the Scheme of Arrangement between Aleron Builders & Constructions Private Limited (Petitioner no. 1/1st Transferor Company), Aeval Estates Private Limited (Petitioner no. 2/2nd Transferor Company), Cascata Builders & Constructions Private Limited (Petitioner no. 3/3rd Transferor Company), Demeta Estates Developers Private Limited (Petitioner no. 4/4th Transferor Company), Hora Realtors Private Limited (Petitioner no. 5/5th Transferor Company), Hubert Builders & Developers Private Limited (Petitioner no. 6/6th Transferor Company), Philia Estates Developers Private Limited (Petitioner no. 7/7th Transferor Company), Rupavidhya Real Estate Developers Private Limited (Petitioner no. 8/8th Transferor Company) **with** Atherol Builders & Developers Private limited (Petitioner no. 9/Transferee Company) was presented by the Petitioner Companies on 15.09.2016 before the Hon'ble High Court of Delhi at New Delhi and was listed on 21.09.2016 when notice was ordered to be issued. The said petition is now fixed for hearing before the Hon'ble Judge on 10.03.2017 at 10.30 a.m. The registered offices of all the Petitioner Companies are situated at Property no. 206-207, Hari Sadan, 4637 / 20, Ansari Road, Darya Ganj, New Delhi-110002 and are within the jurisdiction of Hon'ble High Court of Delhi at New Delhi. If any person desires to support or oppose the said petition at the time hearing of the petition, he/she should give the undersigned



notice thereof in writing so as to reach the undersigned not later than 5 (five) days before the date fixed for hearing of the petition and appear before the Hon'ble Court in person or through advocate. If any one wishes to oppose the petition, the grounds of opposition or a copy of the affidavit should be furnished with the notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of prescribed charges for the same.

Place: New Delhi

Dated: 19.10.2016



(PAWAN KUMAR, ADVOCATE)
Counsel for the Petitioner Companies,
Chamber no. 516, Western Wing,
Tis Hazari Courts, Delhi-110054.
Mobile No. 9810156894

§-46

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 882/2016

ALERON BUILDERS & CONSTRUCTIONS PVT. LTD. & ORS.

..... Petitioner

Through: Mr. Ravi Bassi, Adv.

versus

ATHEROL BUILDERS & DEVELOPERS PVT. LTD..... Respondent

Through: Mr. Rajiv Behl, Adv. for OL.

CORAM:

HON'BLE MR. JUSTICE R.K.GAUBA

ORDER

%

21.09.2016

Issue notice to the RD/ ROC and the OL.

Mr Rajiv Behl, accepts notice on behalf of the OL, while Ms Aparna Mudiam, Asstt. ROC accepts notice on behalf of the RD/ ROC.

Learned counsel for the petitioners will supply copies of the paper book both to the RD/ ROC and the OL. Reply/ report be filed within six weeks. Rejoinder thereto, if any, be filed before the next date of hearing.

The petitioners will publish the notice of hearing in the Business Standard [(in English), Delhi Edition] and the *Veer Arjun* [(in Hindi), Delhi Edition]. Notice of hearing will also be uploaded on the website of the petitioners as also on the websites of the OL and the Ministry of Corporate Affairs. For this purpose, the petitioners will supply a copy of the advertisement to be published to the RD/ ROC and the OL.

Be re-notified on 10th March, 2017.

R.K.GAUBA, J.

SEPTEMBER 21, 2016

vk